

IN THE NATIONAL COMPANY LAW TRIBUNAL
MUMBAI BENCH

COURT – IV

1

IA 3428(MB)2024
IN C.P. (IB)/4760(MB)2018

CORAM:

SHRI. SANJIV DUTT
MEMBER (Technical)

SHRI KISHORE VEMULAPALLI
MEMBER (Judicial)

ORDER SHEET OF THE HEARING HELD ON 08.07.2024

NAME OF THE PARTIES:

Tjsb Sahakari Bank Ltd

Vs

Aireff De Tox Pvt Ltd

SECTION: 7 OF THE INSOLVENCY AND BANKRUPTCY CODE, 2016

ORDER

1. Mr. Umesh Sonkar, Ld. Counsel for the Resolution Professional present.
2. **IA-3428(MB)2024:** This is an application filed by the Applicant under rule 60(5) of the Insolvency and Bankruptcy Board of India (Liquidation Regulation), 2016, for taking on record the progress report. The same is taken on record. Accordingly, IA-3428(MB)2024 is **allowed and disposed of.**

Sd/-
SANJIV DUTT
Member (Technical)

Sd/-
KISHORE VEMULAPALLI
Member (Judicial)